

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR**

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**ORDER SHEET**

**ORDERS OF THE TRIBUNAL**

09.09.2014

OA No. 291/00481/2014 with MA 291/00358/2014

The Advocates are abstaining from work. Perused the documents and pleadings on record.

Perused the MA No. 291/00358/2014 for condonation of delay in filing the OA. I am satisfied with the reasons given in the MA for condonation of delay. Therefore, the delay is condoned. The MA stands disposed of accordingly.

The applicant has filed the present OA being aggrieved by the decision of the respondents dated 27.06.2013 (Annexure A/1) vide which his request for compassionate appointment on the death of his father has been rejected. The applicant has submitted a representation to the Postmaster General on 14.03.2014 (Annexure A/4), which has not been decided by the respondents till date.

In the interest of justice, the respondents are directed to consider and decide the representation of the applicant dated 14.03.2014 (Annexure A/4) according to the provisions of law within a period of three months from the date of receipt of a copy of this order by passing a reasoned & speaking order. The applicant is directed to provide a copy of the paper book of the present OA to the respondents alongwith a copy of this order.

The applicant is at liberty to file substantive OA if he is aggrieved by the decision of the respondents on his representation.

With these observations, the OA is disposed of with no order as to costs.

*Anil Kumar*  
(Anil Kumar)  
Member (A)

*Abdul*